

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GARLICO INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Garlico Industries Limited
2.	Date of incorporation of Corporate Debtor	September 15, 1995
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies (Gwalior) under the Companies Act 1956
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor of Corporate Debtor	CIN: U15134MP1995PLC009974
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Registered Office: 404, Shagun Arcade, Near Apna Sweets, Plot No 8, Vijay Nagar, A.B. Road, Indore (M.P.) – 452010 Principal place of business (Manufacturing Unit): 9/1, Industrial Estate, Mandsaur (M.P.) – 458001
6.	Insolvency Commencement Date in respect of the Corporate Debtor	December 11, 2021 (date of receipt of order by IRP) (Order of Hon'ble NCLT dated December 03, 2021)
7.	Estimated date of closure of Insolvency Resolution Process	June 8, 2022; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Subhash Chandra Modi Reg.No: IBBI/IPA-003/IP-N00176/2018-2019/12119
9.	Address and email of the interim resolution professional, as registered with the Board	Registered Address: 1301/02, Silver Oak, Raheja Willows CHS Ltd., Akurli Road, Kandivali (East), Mumbai, Maharashtra, 400101 Registered Email Id: subhash0658@gmail.com
10.	Address and email to be used for correspondence with the Interim Resolution Professional	Correspondence Address: Areion Resolution And Turnaround Private Limited: A/301, 3 rd Floor, Kanakia Zillion, Junction of LBS Road & CST Road, BKC Annexe, Kurla (West) Mumbai-400070 Correspondence Email Id: cirpgarlico.areion@gmail.com
11.	Last date for submission of claims	December 25, 2021, being the 14 th day from the date of appointment of IRP
12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link for downloading the forms: www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Garlico Industries Limited vide order in CP No. CP (IB) 641 of 2019 dated December 03, 2021 (date of receipt of the order by IRP being December 11, 2021).

The creditors of Garlico Industries Limited are hereby called upon to submit their claims with proof on or before December 25, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

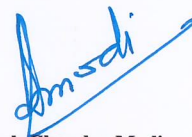
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: December 13, 2021
Place: Mumbai




Subhash Chandra Modi
Interim Resolution Professional
In the matter of Garlico Industries Limited
Registration Number:
IBBI/IPA-003/IP-N00176/2018-2019/12119